

Policy 2005, the policy aims at an around growth of the Indian Steel Sector, irrespective of the production capacity of individual steel units.

(c) Steel being a deregulated sector, the various aspects of Ultra Mega Steel Project needs to be examined within the existing policy and legal frameworks. A decision in this regard will be taken after obtaining the views of the different stakeholders.

Development of Delhi-Mumbai industrial corridor

*325. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has received a proposal from the State Government of Gujarat regarding rail development for various infrastructure linkages for overall development of Delhi-Mumbai Industrial Corridor (DMIC) along with the proposed Dedicated Freight Corridor (DFC) of the Railways; and

(b) if so, the reaction of Government thereto and the present status of the proposal?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) Yes, Sir. M/s Gujarat Infrastructure Development Board (GIDB), a Government of Gujarat entity, had forwarded a proposal suggesting various infrastructure linkages including rail connectivity for DMIC project in the State of Gujarat.

The proposal has been forwarded to DMIC Development Corporation (DMICDC), a Special Purpose Vehicle (SPV) set up under Ministry of Commerce and Industry for taking up further study and to integrate this with their master plan.

Loan recovery by Co-operative banks

*329. DR. ABHISHEK MANU SINGHVI:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total loan granted by Cooperative Banks during 2008 for farming and other allied activities;

(b) whether loan recoveries are being made according to mutually agreed time schedules;

(c) the outstanding recovery amount till 31st of December, 2008, State-wise, and the percentage of non-recovered loans; and

(d) the methods being adopted by Co-operative Banks when persistently the loans are repaid by rural folk forming bulk of farming community?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) As reported by National Bank for Agriculture & Rural Development (NABARD), the total loan granted by cooperative banks for farming and other allied activities during 2007-08 was Rs.48258.19 crore.

(b) to (d) Borrowers of cooperative banks are required to repay their loans according to repayment schedule stipulated by the bank at the time of sanctioning of loans. However, there are borrowers who do not repay their loans on schedule resulting in overdues. Cooperative banks follow the methods of personal contacts, peer pressure, issue of demand notices etc. for recovery of such overdue loans. Legal remedies are also resorted to by the cooperative banks in case these methods fail to yield results. Repayments received from the borrowers are used by the cooperative banks for recycling of funds in their business and to meet operational expenditure. The state-wise outstanding overdue position at the level of State Cooperative Banks (SCBs), District Central Cooperative Banks (DCCBs), State Cooperative Agriculture and Rural Development Banks (SCARDBs) and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) as on 30th June, 2008 is given in the Statements-I, II, III and IV respectively (See below). State-wise position of demand, collection and balance at Primary Agricultural Credit Societies (PACS) level as on 31-03-2008 is given in Statement-V.

Statement-I

Overdues as on 30 June 2008

(Rs. Lakh)			
Sl. No.	SCBs	Overdues	Overdues (% to loans outstanding)
1	2	3	4
1	Andaman & Nicobar	419.00	26.20
2	Andhra Pradesh	105202.41	27.79
3	Arunachal Pradesh	11388.90	89.38
4	Assam	2200.22	44.86
5	Bihar	27344.00	63.95
6	Chandigarh	298.46	36.33
7	Chhattisgarh	7115.89	22.56
8	Delhi	1544.02	11.47
9	Goa	3897.00	23.55
10	Gujarat	2585.00	2.05
11	Haryana	710.00	0.23
12	Himachal Pradesh	3306.19	23.94
13	Jammu & Kashmir	2037.37	56.57
14	Karnataka	9203.00	8.92

1	2	3	4
15	Kerala	9986.59	10.61
16	Madhya Pradesh	7154.00	3.72
17	Maharashtra	164052.00	42.83
18	Manipur	1638.26	71.00
19	Meghalaya	2309.54	58.71
20	Mizoram	1475.28	26.94
21	Nagaland	1659.30	35.23
22	Orissa	10937.07	7.36
23	Pondicherry	2181.88	24.05
24	Punjab	2263.87	1.02
25	Rajasthan	5744.37	3.88
26	Sikkim	240.00	44.69
27	Tamil Nadu	927.59	0.21
28	Tripura	4846.95	47.36
29	Uttar Pradesh	64032.04	28.23
30	Uttaranchal	800.02	6.32
31	West Bengal	22099.00	14.81
	ALL INDIA	479599.22	15.37

Data for the states of Bihar, Himachal Pradesh and Manipur relates to previous year

Source: NABARD

Statement-II

Overdues as on 30 June 2008

(Rs. Lakh)

Sl. No.	DCCBs	Overdues	Overdues (% to loans outstanding)
1	2	3	4
1	Andhra Pradesh	424788.93	73.32
2	Bihar	30206.00	49.25
3	Chhattisgarh	52798.70	51.91
4	Gujarat	192054.71	39.47
5	Haryana	287973.00	47.56

1	2	3	4
6	Himachal Pradesh	4457.28	18.88
7	Jammu & Kashmir	7577.76	40.17
8	Jharkhand	8173.57	82.85
9	Karnataka	97606.31	25.08
10	Kerala	96015.57	21.22
11	Madhya Pradesh	267044.30	52.91
12	Maharashtra	862384.26	61.32
13	Orissa	139954.44	50.98
14	Punjab	123818.40	18.80
15	Rajasthan	190013.94	42.43
16	Tamil Nadu	62040.42	13.53
17	Uttar Pradesh	250831.96	55.80
18	Uttaranchal	17385.25	33.18
19	West Bengal	41205.14	34.01
	ALL INDIA	3156329.94	44.44

Data for the states of Bihar, Himachal Pradesh and Manipur relates to previous year

Source: NABARD

Statement-III

Overdues as on 30 June 2008

Sl.No.	State	Overdues	SCARDBs
			(Rs. Lakh)
			Overdues (% to loans outstanding)
1	2	3	4
1	Assam	40.61	12.11
2	Bihar	24981.21	84.00
3	Chhattisgarh	8704.97	74.86
4	Gujarat	39626.80	74.67
5	Haryana	11778.00	25.16
6	Himachal Pradesh	5726.00	47.33
7	Jammu & Kashmir	221.07	24.10

1	2	3	4
8	Karnataka	43645.04	66.41
9	Kerala	12544.08	22.92
10	Madhya Pradesh	20359.69	31.65
11	Maharashtra	155206.55	97.33
12	Manipur	NA	NA
13	Orissa	7532.94	40.14
14	Pondicherry	219.86	16.08
15	Punjab	11491.48	20.20
16	Rajasthan	48123.45	70.03
17	Tamil Nadu	21396.77	81.14
18	Tripura	391.56	33.93
19	Uttar Pradesh	107505.78	29.28
20	West Bengal	20920.58	66.87
	ALL INDIA	540416.44	50.48

Manipur SCARDB is defunct

Data for Bihar and Himachal Pradesh relates to previous year.

Source: NABARD

Statement-IV

Overdues as on 30 June 2008

Sl.No.	State	Overdues	PCARDBs
			(Rs. Lakh)
			Overdues (% to loans outstanding)
1	2	3	4
1	Chhattisgarh	5756.99	52.55
2	Haryana	67906.00	63.06
3	Himachal Pradesh	1009.84	36.68
4	Karnataka	41423.54	77.30
5	Kerala	29126.15	33.62
6	Madhya Pradesh	40770.83	42.13
7	Maharashtra	88758.88	95.90
8	Orissa	1571.76	11.58

1	2	3	4
9	Punjab	63974.60	55.41
10	Rajasthan	70503.94	58.70
11	Tamil Nadu	17192.69	69.58
12	West Bengal	26352.72	64.56
	ALL INDIA	454347.94	59.34

Manipur SCARDB is defunct

Data for Bihar and Himachal Pradesh relates to previous year

Source: NABARD

Statement-V

Demand, Collection & Balance at PACS level (as on 31-03-2008)

(Rs. in Lakhs)

Sl. No.	Name of the State	Demand	Collection	Balance	Percentage of Recovery to Demand
1	2	3	4	5	6
1.	Andaman & Nicobar	136.54	108.91	27.63	79.76
2.	Andhra Pradesh	330796.34	165958.73	164837.61	50.17
3.	Arunachal Pradesh	62.77	1.78	60.99	2.84
4.	Assam	319.88	277.61	42.27	86.79
5.	Bihar	60155.30	20318.11	39837.19	33.78
6.	Chandigarh	14.36	8.37	5.99	58.29
7.	Dadar Nagar Haveli	2.00	2.00	0.00	100.00
8.	Delhi	NA	NA	NA	NA
9.	Goa	1654.59	726.60	927.99	43.91
10.	Gujarat	435338.79	260495.78	174843.01	59.84
11.	Haryana	659500.57	454113.40	205387.17	68.86
12.	Himachal Pradesh	25671.27	16003.68	9667.59	62.34
13.	Jammu & Kashmir	67830.35	61262.36	6567.99	90.32
14.	Karnataka	302018.94	201691.12	100327.82	66.78
15.	Kerala	1039740.69	850204.90	189535.79	81.77

1	2	3	4	5	6
16.	Madhya Pradesh	339682.47	182550.69	157131.78	53.74
17.	Maharashtra	1022556.00	543358.00	479198.00	53.14
18.	Manipur	30603.00	17421.00	13182.00	56.93
19.	Meghalaya	568.40	91.33	477.07	16.07
20.	Mizoram	155.31	47.05	108.26	30.29
21.	Nagaland	663.98	61.60	602.38	9.28
22.	Orissa	358622.48	265302.76	93319.72	73.98
23.	Pondicherry	7866.81	5264.36	2602.45	66.92
24.	Punjab	613005.62	544041.60	68964.02	88.75
25.	Rajasthan	635796.72	234389.04	401407.68	36.87
26.	Sikkim	0.06	0.00	0.06	0.00
27.	Tamil Nadu	309243.38	247917.67	61325.71	80.17
28.	Tripura	3612.18	136.30	3475.88	3.77
29.	Uttar Pradesh	121663.94	70077.00	51586.94	57.60
30.	West Bengal	187700.14	107177.21	80522.93	57.10
31.	Chhattisgarh	81560.68	42764.34	38796.34	52.43
32.	Jharkhand	25294.54	14951.59	10342.95	59.11
33.	Uttarakhand	67456.98	22021.07	45435.91	32.64
ALL INDIA TOTAL		6729295.08	4328946.95	2400348.13	64.33

Source: National Federation of State Cooperative Banks Ltd.

Marine fisheries (Regulation and Management) Act, 2009

*330. SHRI P. RAJEEVE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Marine Fisheries (Regulation and Management) Act, 2009 covers the traditional fish workers and their rights;

(b) if so, the rights given to the traditional fish workers with regard to deep sea fishing; and

(c) whether registration of vessels by Central Government would be made mandatory apart from State registration?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) to (c) The Draft Marine Fisheries (Regulation & Management) Act, 2009 aims to regulate fishing, fishing activities and